## **National Company Law Tribunal**

## Allahabad Bench

CP NO. 26/ALD/2017

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF

NAME OF THE COMPANY: Vinad Kymat Saigal V/S Jaipparcogh Agrociated Section of the companies act: U/S 73(4) of the companies Act of 2013

Representation Designation SI. NO. Rafat Aoil Pcs. Petitioner Rafat Aoil R. P. Agarnal Adv. Resp. Raymul <u>1.</u> <u>2.</u> CP No.26/ALD/2017

Ms. Rafat Aquil, PCS for the petitioner. Shri R.P. Aggarwal, Advocate for the respondent. She files a statement of the applicant stating that principal amount towards the FDR has now been received by the applicants. However, the interest accrued thereon such deposit is not yet paid. In support of her contention, Ld. PCS enclosed a copy of the FD bearing no.00370209 in the name of Vinod Kumar Saigal issued by the Jai Prakash Associates Ltd. for the amount of Rs.65,00,000/- (Rupees Sixty-Five Lakhs only) and further another FD bearing no.00397606 in the name of Vinod Kumar Saigal for amount of Rs.1,94,00,000/-(Rupees One Crore Ninety Four Lakhs). In these FDs, rate of interest has been quoted as 12.50%. In view of this, the petitioner is granted liberty to file fresh petition calculating and working out the actual interest accrued due and payable to the petitioner by the respondent company. Since, in the present petition the principal amount is stated to have been received. Therefore, the present petition is disposed of with such observation that the petitioner is at liberty to fresh application for claiming the interest accrued but unpaid on these FDs by serving an advance copy thereof to the respondent company such petition may be filed at the earliest.

It is made clear that Claiming of the interest in by further/fresh petition would not operate as a resjudicata between the parties. With the above stated observation, the present Company Application No.26/ALD/2017 stands disposed -51-

Dated:31.07.2017

Sri H.P. Chaturvedi, Member (Judiciai)

Typed by: Kavya Prakash

of.